

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW
ORIGINAL APPLICATION NO: 482/2003.

this, the 2nd day of November 2003.

HON'BLE MR. JUSTICE S.R. SINGH VICE CHAIRMAN.

HON'BLE MR. S.P. ARYA MEMBER (A)

Radhey Lal, aged about 53 years son of Manohar, resident of Village Kanhaialal Purwa, Post Office Vikas Nagar, District Lucknow.

...Applicant.

BY ADVOCATE NONE.

VERSUS

1. Union of India through Secretary (Posts & Telegraphs)
New Delhi.
2. Assistant Superintendent of Posts, Lucknow (North),
Lucknow-226007.
3. Chief Post Master, G.P.O., Lucknow.

...Respondents.

BY ADVOCATE SHRI G.S. SIKARWAR.

ORDER (ORAL)

BY HON'BLE MR. JUSTICE S.R. SINGH V.C.

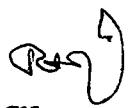
The present application has been instituted on 14.10.2003 for issuance of the direction to the respondents to consider the case of the applicant and appoint him on the post of Extra Departmental Employee. In paragraph 4.1 of the Original Application, it has been stated that petitioner was appointed

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on the post of Extra Departmental Delivery Agent on 20.6.1967 and was posted in the Post Office Madiyawan, Lucknow where he worked since October, 1973 and thereafter, his services were transferred to the Chowk Post Office, Lucknow ^{where} ~~and~~ he worked till 10.5.1976. Thereafter, according to the averments made in the O.A., the applicant seriously fell ill and could not perform his duties and in September 2000 he moved an application before the Asstt. Superintendent of Posts (North) Lucknow with a request to allow him to work on the post of EDDA.

2. The learned counsel for the respondents has raised the plea of limitation and argued that the present application is highly barred by limitation.
3. The learned counsel for the applicant has filed M.P. No. 2485/2003 for condonation of delay in filing the present ^{On} ~~Original Application.~~ A perusal of the miscellaneous application, we are not satisfied with the grounds taken by him in the ^{w/ moderate} application for condonation of delay in filing the present O.A.
4. In view of the above, the Original Application is dismissed being barred by time. No costs.

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MEMBER(A)


VICE CHAIRMAN.